## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



T.C.P No. 787/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018

NAME OF THE PARTIES:

Torishima Pump Mfg. Co. Ltd.

V/s.

Hitech Engineering Corporation India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

SIGNATURE

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ilb Kochhar & co. Advocate for the Petitioner

ORDER

TCP No. 787/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel says that the Corporate Debtor's side represents that they will go for settlement as and when matter comes for hearing but till date nothing has happened, in spite of it, the Petitioner's Counsel says if the Corporate Debtor's side comes for settlement, Petitioner's side is open for the same.

In view of the same, the Corporate Debtor is peremptorily directed to resolve this issue by the next date of hearing, failing which, the Petition will be heard on the next date of hearing.

List this matter on 06.02.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)